

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

O A Number 147/2019

In the matter of:

Sh. J.S. Shokeen

..Applicant

Vs

Govt. of NCT of Delhi

..Respondent

**NDOH: 17.09.2019**

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Filed by



(B.L. Chawla)  
Env. Engineer

Delhi Pollution Control Committee  
(Respondent)

NEW DELHI

DATED: 14.09.2019

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**ACTION TAKEN REPORT ON BEHALF OF DELHI  
POLLUTION CONTROL COMMITTEE**

1. That This Hon'ble Tribunal vide its order dated 29.03.2019 was pleased to pass the following directions:

*"Allegation in this letter, which has been treated as an application, is that pollution is caused by hundreds of plastic factories at SultanpurMajra Village, Ward No. 40, Delhi-86.*

....".

2. That it is most respectfully submitted that above mentioned order was received in DPCC on 20.06.2019 from the Registry of This Hon'ble Tribunal.
3. That immediately after receiving the mail from the Hon'ble Tribunal, DPCC issued a letter on 22.06.2019 to SDM (Rohini), seeking necessary action to comply with the order of the Hon'ble Tribunal. A team consisting of officials of DPCC, SDM and TPDDL surveyed the area of Sultanpur Majra from 25.06.2019 to 01.07.2019.

The area of Sultanpur Majra has been notified as a Redevelopment area for industrial activities in the Master Plan of Delhi-2021 (under chapter 7.6.2.1) by Industries Department of Govt. of National Capital Territory of Delhi.

4. That the majority of owners /occupiers of the units had closed their gates and it has also been observed by the team that there was no display board showing the name or address of any unit , nor there was anything mentioned on the walls of the premises.
5. That the officials of DPCC, SDM, TPDDL again conducted joint survey from 23.07.2019. During the said exercise as Police Protection was not provided by the Delhi Police to the officials conducting the survey, hence, effective action could not be taken.
6. That DPCC issued a letter dated 22.07.2019 and subsequently directions on 24.07.2019 to the Delhi Police directed them to provide Police protection and also informing them about the hampered Law and Order situation of the ground. Subsequently, the Delhi Police provided adequate police force and action was taken against all the units of the area.
7. That during the survey conducted by the officials of DPCC, SDM and TPDDL , the units were identified and enforcement

action was initiated against them which included the process of sealing the premises, disconnecting the electricity supply of the premises etc.

8. That in brief following is the outcome of the Joint survey:

Sl. NO.	Particulars	Number of premises
1	Godown	67
2	Premises found Vacated (conditions reveals that earlier unit was functioning)	66
3	White category Units	136
4	Green Category Units	29
5	Orange Category Units	27
6.	Red category unit(dying)	01
	Total premises inspected	326

9. That Closure directions were issued to all 28 Red and orange category units. Their electricity were disconnected at the spot by the joint team. Out of these 28 units, 14 vacated the premises after issuance of closure direction by DPCC and remaining 14 premises were sealed.

10. That Closure directions have been issued to 14 Green Category units by DPCC. 15 units has applied for Consent to Operate to DPCC. There applications of Consent are under process.

11. That Notices have been issued to 111, out of 136 white category units who have not applied for on-line registration. If they fail to

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register On-Line within 30 days, then closure direction will also be issued to these units.

12. That, it is further submitted that apart from the aforesaid directions, Environmental Compensation for Damages of Rs.25,78,03,125/- (Twenty Five Crore Seventy Eight Lakh Three Thousand one hundred twenty Five Rupees) has been imposed upon 135 no. of units who were operating without consent of DPCC. These 135 includes 66 owner of the units who vacated the premises after the start of survey.
13. That in view of the above actions, it is hereby prayed before this Hon'ble tribunal that the application may please be disposed off.



(B L Chawla)  
Env. Engineer